

In pursuance of the provision of clause (3) of article 348 of the Constitution of India', the Governor is pleased to order the publication of the following English translation of Notification No.34 / VIII 1 / 23-06 (labour) / 2020 dated :27 February,2023 for general information .

**Uttarakhand Government**

**Labour Section**

**No.34 / VIII-1 / 23-06 ( Labour ) / 2020**

**Dehradun :27 February,2023**

**NOTIFICATION**

in exercise of the powers conferred in sub - section (1) of section 35 of Interstate Migrant Worker (Regulation of Employment and Conditions of Services) Act , 1979 the governor hereby makes the following rules further, to amend the Uttar Pradesh Interstate Migrant Worker (Regulation of Employment and Conditions of Services) Rule , 1983(As applicable in uttarakhand), namely:-

**The Uttarakhand {Uttar Pradesh Interstate Migrant Workmen (Regulation of Employment and Conditions of Services)} (Amendment ) Rules , 2023 .**

**Short title , extent and commencement .**

1. These rules may be called the Uttarakhand {Uttar Pradesh Interstate Migrant Workmen (Regulation of Employment and Conditions of Services ) } ( Amendment ) Rules , 2023 .

( 2 ) It shall extends to the whole of Uttrakhand .

(3) It shall come into force with effect from the date of their publication in the Gazette .

**Amendment of rule 3**

2. In the Uttar Pradesh Interstate Migrant Workmen (Regulation of Employment and Conditions of Services) Rules , 1983 (As applicable to the State of Uttarakhand) for the existing rule 3 set out in column - 1 below the rule as set out in colum - 2 shall be substituted , namely:-

**Colome - 1**

**Existing Rule**

**3 Manner of making Application for Registration of Establishment . -**

- (1) The application for registration of an establishment shall be made in triplicate in Form I by the principal employer or his duly authorized agent to the Registering Officer of the area in which the establishment sought to be registered is located.

**Colome - 2**

**Rules hereby substituted**

**3 Manner of making Application for Registration of Establishment . -**

- (1) Every Chief Employer shall upload the application in online format on the official portal of Labor Department, Government of Uttarakhand along with proof of pre-determined fee along with relevant records as required in the portal/relevant rules and if the decision on the application/ registration is not taken by concerned authority within 20 days from the date of application, then registration will be deemed to be automatically accepted.

(2) The application shall be accompanied by a crossed demand draft / treasury challan showing payment of the fees for the registration of the establishment .

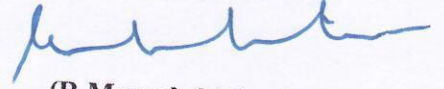
(3) The application shall either personally delivered to the Registering Officer by the principal employer or by his duly authorized agent or sent to him by registered post .

(4) On receipt of the application , the Registering Officer shall , after noting there on the date of receipt by him of the application, give an acknowledgement to the applicant .

(2) The application shall be accompanied by a crossed demand draft / treasury challan showing payment of the fees for the registration of the establishment.



By Order ,



**(R.Meenakshi Sundram)**

Secretary.